मध्यप्रदेश शासन गृह विभाग ःमंत्रालयः वल्लभ भवन, भोपाल--462004

क्रमांक 93 / 2020 / सी—2 प्रति,

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भोपाल, दिनांक 17.04.2020

समस्त कलेक्टर एवं जिला दण्डाधिकारी मध्यप्रदेश।

विषयः— लक्षित सार्वजनिक वितरण प्रणाली की सामग्री के वितरण बावत्। संदभः— गृह विभाग, भारत सरकार के आदेश क. 40—3 / 2020—डीएम—1(ए) दिनांक 24.03.2020 एवं 15.04.2020

राष्ट्रीय खाद्य सुरक्षा अधिनियम, 2013 के अन्तर्गत सम्मिलित पात्र हितग्राहियों को माह मार्च, अप्रैल एवं मई, 2020 तीन माह का एक मुश्त खाद्यान, प्रधानमंत्री गरीब कल्याण योजनान्तर्गत माह अप्रैल, मई, 2020 का चावल तथा समग्र सामाजिक सुरक्षा मिशन के पोर्टल पर दर्ज पात्रता श्रेणी के लगभग 32 लाख ऐसे हितग्राही जिनके पास पात्रता पर्ची नहीं है, उनको खाद्यान का वितरण उचित मूल्य दुकानों के माध्यम से किया जा रहा है।

COVID-19 (CORONA VIRUS) की लॉकडाउन अवधि में उचित मूल्य दुकान पर राशन सामग्री का प्रदाय एवं हितग्राहियों को वितरण सुनिश्चित करने हेतु लक्षित सार्वजनिक वितरण प्रणाली की दुकानों को लॉकडाउन से छूट प्रदान की गई है। अतः आपके जिले में COVID-19 (CORONA VIRUS) के कारण Containment क्षेत्रकी दुकानों को छोड़कर शेष समस्त उचित मूल्य दुकानों को समय–सीमा के प्रतिबंध से मुक्त रखते हुये राशन का प्रदाय एवं वितरण नियमित रूप से कराया जावे। दुकानों पर सोशल डिस्टेंसिंग एवं अन्य सावधानियों का कड़ाई से पालन कराया जाए।

(एस.एन.मिश्रा) प्रमुख सचिव,

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गृह विभाग

क्रमांक 94 / 2020 / सी–2 प्रतिलिपि :– भोपाल, दिनांक 17.04.2020

1. प्रमुख सचिव,मुख्यमंत्री कार्यालय।

2. उप सचिव, मुख्य सचिव कार्यालय।

3. पुलिस महानिदेशक, मध्यप्रदेश।

4. प्रमुख सचिव, मध्यप्रदेश शासन, खाद्य नागरिक आपूर्ति एवं उपभाक्ता संरक्षण विभाग।

5. समस्त संभागायुक्त मध्यप्रदेश।

समस्त जोनल अति. पुलिस महानिदेशक / पुलिस महानिरीक्षक, मध्यप्रदेश।

7 आयुक्त–सह–पंजीयक सहकारी संस्थाएं।

8. संचालक, खाद्य नागरिक आपूर्ति एवं उपभाक्ता संरक्षण संचालनालय।

9. प्रबंध संचालक, मध्यप्रदेश स्टेट सिविल सप्लाईज कार्पोरेशन।

10. समस्त पुलिस अधीक्षक मध्यप्रदेश।

11. प्रबंध संचालक, राज्य सहकारी बैंक (अपेक्स बैंक)।

12. समस्त, जिला आपूर्ति नियंत्रक/अधिकारी मध्यप्रदेश।

की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु ।

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Annexure to Ministry of Home Affairs Order No .40-3/2020-D dated ()24.03.2020

Guidelines on the measures to be taken by Ministries/ Departments of Government of India, State/Union Territory Governments and State/ Union Territory Authorities for containment of COVID-19 Epidemic in the Country.

1. Offices of the Government of India, its Autonomous/ Subordinate Offices and Public Corporations shall remain closed.

Exceptions:

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Defence, central armed police forces, treasury, public utilities (including petroleum, CNG, LPG, PNG), disaster management, power generation and transmission units, post offices, National Informatics Centre, Early Warning Agencies

- 2. Offices of the State/ Union Territory Governments, their Autonomous Bodies, Corporations, etc. shall remain closed. *Exceptions*:
 - a. Police, home guards, civil defence, fire and emergency services, disaster management, and prisons.
 - b. District administration and Treasury
 - c. Electricity, water, sanitation
 - d. Municipal bodies—Only staff required for essential services like sanitation, personnel related to water supply etc

The above offices (SI. No 1 & 2) should work with minimum number of employees. All other offices may continue to work-from-home only.

- 3. Hospitals and all related medical establishments, including their manufacturing and distribution units, both in public and private sector, such as dispensaries, chemist and medical equipment shops, laboratories, clinics, nursing homes, ambulance etc. will continue to remain functional. The transportation for all medical personnel, nurses, para-medical staff, other hospital support services be permitted.
- 4. Commercial and private establishments shall be closed down. *Exceptions*:
 - a. Shops, including ration shops (under, PDS), dealing with food, groceries, fruits and vegetables, dairy and milk booths, meat and fish, animal fodder. However, district authorities may encourage and facilitate home delivery to minimize the movement of individuals outside their homes.
 - b. Banks, insurance offices, and ATMs.
 - c. Print and electronic media
 - d. Telecommunications, internet services, broadcasting and cable services. IT and IT enabled Services only (for essential services) and as far as possible to work from home.
 - e. Delivery of all essential goods including food, pharmaceuticals, medical equipment through E-commerce.

- f. Petrol pumps, LPG, Petroleum and gas retail and storage outlets
- g. Power generation, transmission and distribution units and services
- h. Capital and debt market services as notified by the Securities and Exchange Board of India
- i. Cold storage and warehousing services.
- j. Private security services

All other establishments may work-from-home only.

5. Industrial Establishments will remain closed

Exceptions:

- a. Manufacturing units of essential commodities
- b. Production units, which require continuous process, after obtaining required
 - permission from the State Government.

 All transport services – air, rail, roadways – will remain suspended Exceptions:

- a. Transportation for essential goods only.
- b. Fire, law and order and emergency services.

7 Hospitality Services to remain suspended

- Exceptions:
- a. Hotels, homestays, lodges and motels, which are accommodating tourists
- and persons stranded due to lockdown, medical and emergency staff, air and sea crew.
- b. Establishments used/earmarked for quarantine facilities
- 8. All educational, training, research, coaching institutions etc. shall remain closed

 All places of worship shall be closed for public. No religious congregations will be permitted, without any exception.

10.All social/ political/ sports/ entertainment/ academic/ cultural/ religious functions / gatherings shall be barred.

11 In case of funerals, congregation of not more than twenty persons will be permitted.
12. All persons who have arrived into India after 15.02.2020, and all such persons who have been directed by health care personnel to remain under strict home/ institutional quarantine for a period as decided by local Health Authorities failing.

which they will be liable to legal action under Sec 188 of the IPC

13. Wherever exceptions to above containment measures have been allowed the organisations/employers must ensure necessary precautions against COVID-19

virus, as well as social distance measures, as advised by the Health Department from time to time.

- 14 In order to implement these containment measures, the District Magistrate will deploy Executive Magistrates as Incident Commanders in the respective local jurisdictions. The Incident Commander will be responsible for the overall implementation of these measures in their respective jurisdictions. All other line department officials in the specified area will work under the directions of such incident commander. The Incident Commander will issue passes for enabling essential movements as explained.
- 15: All enforcing authorities to note that these strict restrictions fundamentally relate to movement of people, but not to that of essential goods.
- 16. The Incident Commanders will in particular ensure that all efforts for mobilisation of resources, workers and material for augmentation and expansion of hospital infrastructure shall continue without any hindrance.
- 17 Any person violating these containment measures will be liable to be proceeded against as per the provisions of Section 51 to 60 of the Disaster Management Act, 2005, besides legal action under Sec. 188 of the IPC (as per Appendix).
- 18. The above containment measures will remain in force, in all parts of the country, for a period of 21 days with effect from 25.03.2020.

Union Home Secretar